

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 94 OF 2019 &**  
**IA NOS. 1282, 1285, 1335 & 1331 OF 2019**

**Dated: 26<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**SEI Arushi Private Ltd.**

**... Appellant(s)**

**Versus**

**Andhra Pradesh Electricity Regulatory Commission & Anr. ...**

**Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. S. Venkatesh  
Mr. Vikas Maini  
Mr. Krishnesh Bapat

Counsel for the Respondent(s) : Mr. K.V. Mohan  
Mr. K. V. Balakrishnan  
Mr. Rahul Kumar Sharma for R-1  
  
Mr. Nishant Sharma  
Mr. R.K. Sharma for R-2

**ORDER**

**[IA No. 1285 of 2019 – For Early Hearing]**

IA No. 1285 of 2019 is dismissed as having become infructuous.

**APPEAL NO. 94 OF 2019 &**  
**IA NOS. 1282, 1335 & 1331 OF 2019**

Discoms counsel submits that he would verify with regard to the payment of energy charges and make his submissions.

List the matter on **02.09.2019**,

Interim Order, if any, shall continue till the next date of hearing.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

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